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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL NEW DELHI

OA/XXXXXXXXX No. 1695 of 1991

DHIR SINGH APPLICANT(S)

SHRIPL MIMROTH COUNSEL

U.P.S.C. VERSUS

RESPONDENT(S)

COUNSEL

Date	Office Report	Orders
		307. 1991
	er.	PRESENT:
		Shri P.L. Mimroth, counsel for the applicant.
. (Heard Shri Mimroth on admission.
		2. The applicant is working as Senior Analyst in the Food Research and Standardisation
		Laboratory, Ghaziabad, under the administrative
		control of the Ministry of Health and Family
		Welfare, New Delhi. The U.P.S.C. published in
		the 'Employment News' of 26th January - 1st
Ĵ		February, 1991, an advertisement No. 2 and
		in response to item No. 7, the applicant applied
1	, ·	for the post of Director (reserved for Scheduled
	_	Caste) in the scale of pay of Rs. 4500-5700
		allocated for F.R.S.L., Ghaziabad. According
		to the specifications of the said advertisement,
		the length of experience of the applicant on
		14.2.91 should be 15 years, but the applicant on the crucial date does not complete the
		requirement of 15 years of length of service.
		3. The applicant by this Application, filed
		under Section 19 of the Administrative Tribunals
		Act of 1985, has prayed for the lifting of the
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technical bar of fulfilment of the length of

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15 years of experience on 14.2.91. Inter-alia, he has prayed for the relief for direction from this Tribunal to arrange re-evaluation of the application of the applicant by the Screening Committee of the Respondents with regard to the length of service. He has also prayed for an interim relief for a direction to the respondents to permit the applicant to appear in the interview to be held on 5.8.91.

4. In para 4.3 of the O.A., the applicant himself admits that he does not come within the specification of the said advertisement with regard to the length of experience demanded and falls short of the specification. In such a situation, direction to the respondents may not be given for permitting the applicant to appear in the interview. This O.A. is bereft of any merit. Consequently, it is dismissed without notice.

W 30 7.9

(N.V. KRISHNÁN)

MEMBER (A)

(RAM PAL SINGH)

VICE-CHAIRMAN (J)